

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 42/MP/2026

Subject : Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 read with Article 4.5.2 of the Power Purchase Agreement dated 14.08.2024, seeking quashing of the letters dated 07.08.2025 and 25.08.2025 issued by MSEDCL and NTPC respectively, and grant of an unconditional extension of the SCSD till 22.9.2026 without imposition of any financial liability, including additional transmission charges.

Petitioner : ACME Renewtech Private Limited (ARPL) and Anr.

Respondent : NTPC Limited and Anr.

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, ARPL
Ms. Pratiksha Chaturvedi, Advocate, ARPL
Shri Shubham Singh, Advocate, ARPL
Ms. Archita Kashyap, Advocate, ARPL
Ms. Shikha Ohri, Advocate, NTPC
Shri Kartik Sharma, Advocate, NTPC
Shri Harsh Dev Singh, Advocate, NTPC
Shri Shubham Arya, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that, subsequent to the last hearing of the matter on 27.11.2025, the Ministry of Power (MoP), Govt. of India, has issued an OM dated 16.4.2026, recognising the genuine issue of delay in commissioning of the Renewable Energy Projects due to non-readiness of the transmission system, and accordingly, providing for extension of the benefit of graded waiver of ISTS charges, i.e. 75%, 50% or 25%, as applicable, to the projects satisfying the certain conditions stipulated therein. Pursuant thereto, the various RE developers, including the Petitioners, approached the Respondent/NTPC seeking extension of SCSD in light of the aforesaid clarification issued by MoP and NTPC, *vide* letter dated 30.4.2026, has requested MSEDCL to provide its decision on the extension of SCSD, as sought by multiple RE developers, including the Petitioners, whose revised date of operationalisation of connectivity, in terms of the 37th JCC meeting, now stands at 22.2.2027. The learned counsel submitted that MSEDCL's response to NTPC's letter



dated 30.4.2026 is still awaited, and as the stance taken by MSEDCL will have an implication on the subject matter of the Petition, the matter may be taken up for hearing after a few weeks.

2. The learned counsel for the Respondent/NTPC also confirmed that, after the issuance of OM dated 16.4.2026 by MoP, NTPC has written to MSEDCL on 30.4.2026, and its response thereon is still awaited.

3. Considering the submissions made by the learned counsels for the parties, the matter was adjourned, permitting the Petitioners to place on record the decision of MSEDCL, if any, on or before the next date of hearing.

4. The Petition will be listed on **23.7.2026**.

By order of the Commission

**Sd/
(T.D. Pant)
Joint Chief (Law)**